

IN THE SUPREME COURT OF INDIA  
CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRL.) NO. 282 OF 2007

NIRMALA DEVI & ORS.

.....

PETITIONERS

VERSUS

ANSHU SHARMA

.....

RESPONDENT

O R D E R

In view of the fact that the complaint has since been withdrawn, the present matter no longer survives. It is dismissed as having become infructuous.



.....J  
[HARJIT SINGH BEDI]

JUDGMENT

.....J  
[J.M. PANCHAL]

NEW DELHI  
APRIL 19, 2010.